

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,
JABALPUR**

Original Application No. 929 of 2004

Jabalpur, this the 2nd day of November, 2004

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri Madan Mohan, Judicial Member

Smt. Aruna Sharma, W/o. Shri Bodh Raj
Sharma, aged about 58 years, R/o. 69/17,
South T.T. Nagar, Bhopal (M.P.).

.... Applicant

(By Advocate – Shri M.K. Verma)

V e r s u s

1. Union of India,
Through Ministry of Social Justice &
Empowerment, Shastri Bhawan,
New Delhi.
2. Secretary, National Commission for Scheduled
Cast & Scheduled Tribe, 5th Floor, Loknayak
Bhawan, Khan Market, New Delhi.
3. The Director, National Commission for
Scheduled Caste and Scheduled Tribe,
Room No. 309, Nirman Sadan,
Arera Hills, Bhopal (M.P.).

.... Respondents

O R D E R (Oral)

By M.P. Singh, Vice Chairman –

Heard the learned counsel for the applicant.

2. In the present OA one of the prayer made by the applicant is to direct the respondents to decide the representation of the applicant in the light of the recommendation/clarification dated 27.9.2000, written by the respondent No. 3 (Director).
3. The brief facts of the case are that the applicant is working in the office of the respondent No. 3 i.e. the Director, National Commission for Scheduled Caste and Scheduled Tribe, Bhopal. She has been selected for the post of Senior Investigator. But she has not yet been appointed to

the post of Senior Investigator. In this regard, the applicant has submitted a representation to the respondent No. 3 on 7th September, 2000 (Annexure A-17) and the Director i.e. the respondent No. 3 based on the representation of the applicant has written a letter dated 27.9.2000 (Annexure A-18), whereby he has categorically stated that the applicant is possessing all the requisite qualification to be appointed and the UPSC has cleared her claim for appointment. But even then the Department has not issued the appointment order in respect of the applicant.

4. As requested by the applicant, we deem it appropriate to direct the respondents to consider and decide the representation of the applicant dated 23rd April, 2004 (Annexure A-20) in the light of the recommendation/clarification dated 27.9.2000 (Annexure A-18), written by the respondent No. 3 (Director), by passing a speaking, detailed and reasoned order within a period of three months from the date of receipt of a copy of this order. We do so accordingly. The applicant is directed to send a copy of this order as well as the copy of the petition to the respondents immediately.

5. Accordingly, the Original Application stands disposed of at the admission stage itself.


(Madan Mohan)
Judicial Member


(M.P. Singh)
Vice Chairman

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पृष्ठांकन सं. ओ/ज्या.....जललपुर, दि.....
घ लिखितपि अप्य दितः—
(1) राधिका, जललपुर रा. स. का. उप. प्रियांका, जललपुर
(2) अमिता दि. विजयी (3) कें. काहुसल
(3) राधा दि. विजयी (4) कें. काहुसल
(4) राधा दि. विजयी (5) कें. काहुसल
सुनिधि यह अन्तराल सार्वजनीक है
उपर्युक्त संसदीय संसदीय देश

On/01/11/04
B/S
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